

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH- COURT NO. I

Service Tax Appeal No. 50517 of 2019

(Arising out of Order-in-Appeal No. 92(RK)ST/JPR/2017-18 dated 23.03..2018 passed by the Commissioner (Appeals) , and Additional Director DGGSTI, Jaipur.)

Smt. Lalita Jain Proprietor M/s. S V Minerals, ...Appellant
G-24-25, RIICO, IIIrd Phase,
Ajmer Road Beawar

Versus

Commissioner (Appeals), Office of the DGGSTI, ...Respondent
Jaipur Zonal Unit,

APPEARANCE:

None for the Appellant
Shri Harshvardhan, Authorized Representative for the Department

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

DATE OF HEARING: May 01, 2024

FINAL ORDER NO. 55734/2024

JUSTICE DILIP GUPTA

A certificate in Form-IV under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued by the Department towards the full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

(Order dictated in the Open Court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)